

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 11/08/2014

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53132-53133/2014-CU[DB] dated 05/08/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs
Tariff Act, 1975.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	AD/17/2009	H & R JOHNSON (INDIA) LIMITED, WINDSOR, 7TH FLOOR, CST ROAD, KALINA, SANTA CRUZ (EAST) MUMBAI- 400098.

2	AD/18/2009	H & R JOHNSON (INDIA) LIMITED, WINDSOR, 7TH FLOOR, CST ROAD, KALINA, SANTA CRUZ (EAST) MUMBAI- 400098.
---	------------	---

3		Name and Address of Respondent DESIGNATED AUTHORITY DIRECTORATE GENERAL OF ANTI- DUMPING AND ALLIED DUTIES, . MINISTRY OF COMMERCE AND INDUSTRIES. GOVERNMENT OF INDIA UDYOG BHAWAN, NEW DELHI 110001
---	--	--

**4. UNION OF INDIA
MINISTRY OF FINANCE
SECRETARY - REVENUE
GOVERNMENT OF INDIA
NORTH BLOCK, NEW DELHI**

Other Appellants and Respondents as per Annexure

Copy To

5 Advocate(s) / Consultant(s):

**Jitender Singh
F-21, GEETANJALI
ENCLAVE, NEW DELHI,**

6 Bar Association, CESTAT, Delhi

7 Director Publications, Customs, Excise. I.P. Estate, Delhi

8 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

9 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

10 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

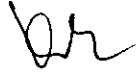
11 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

13 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

14 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

15 C.D.R. 16 Office Copy 17 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

LIST OF INTERESTED PARTIES

FOSHAN LIHUA CERAMICS CO LTD
LIANXIN INDUSTRIAL AREA
XIQIAO TOWN, NANHAI DISTRICT
FOSHAN CITY, GUANGDONG,
CHINA PR

FOSHAN HENRY TRADING CO
LIANXIN INDUSTRIAL AREA
XIQIAO TOWN, NANHAI DISTRICT
FOSHAN CITY, GUANGDONG,
CHINA PR

ANJANEYA TRADING PTE LTD
89, SHORT STREET
#09-05 GODEN WALL CENTRE
SINGAPORE 188216

EMBASSY OF CHINA PR
50-D, SHANTIPATH,
CHANKYAPURI, N DELHI-21

HIGH COMMISSION OF SINGAPORE
E-6, CHANDRAGUPTA MARG
CHANAKYAPURI, N DELHI-21

GUANDONG MORALE
CERAMICS CO LTD
TAIPING INDUSTRIAL ZONE
XIQIOA TOWN, NANHAI DISTRICT
FOSHAN CITY, GUANGDONG
PROVINCE-CHINA PR

FOSHAN MONALISA INDUSTRIAL
CO LTD
1616-JIANGWAN, 1ST ROAD,
FOSHAN CITY, GUANGDONG PROVINCE
CHINA PR.

AVA CORP
14F, CHIAN MERCHANT BUILDING
152-155, CO NAUGHT ROAD,
CENTRALHOGKONG.

EMBASSY OF CHINA PR
50-D SHANTIPATH
CHANKYAPURI, N DELHI.

OK

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 5.8.2014

For Approval and Signature:

Hon'ble Mr. Justice G. Raghuram, President

Hon'ble Ms. Archana Wadhwa, Judicial Member

Hon'ble Mr. R.K. Singh, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Anti-Dumping Appeal No.17 of 2009

Arising out of the Notification No.52/2009-Customs dated 22.5.2009 passed by the Ministry of Finance, Department of Revenue , Govt. of India, New Delhi.

H.& R Johnson (India) Ltd.

..

Appellant

Vs.

Designated Authority
Ministry of Finance

..

Respondent

Anti-Dumping Appeal No.18 of 2009

Arising out of the Notification No.63/2009-Customs dated 15.6.2009 passed by the Ministry of Finance, Department of Revenue, Govt. of India, New Delhi.

H.& R Johnson (India) Ltd.

..

Appellant

Vs.

Designated Authority
Ministry of Finance

..

Respondent

Appearance:

Shri Jitendra Singh & [Shri Ameet Singh] Advocates for the DA
 Shri Govind Dixit A.R. ↓ for the Revenue
 Ms Reena Khair, and Shri Rajesh Sharma, Advocates for Intervener

Coram:

Hon'ble Mr. Justice G. Raghuram, President
 Hon'ble Ms. Archana Wadhwa, Judicial Member
 Hon'ble Mr. R.K. Singh, Technical Member

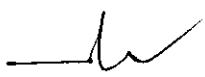
Final Order No. AD/ 53132-53133/2014

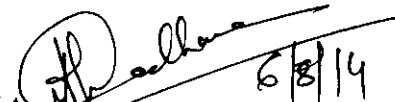
Per Justice G. Raghuram (for the Bench):

Shri Jitendra Singh, learned Advocate for the appellants (in these two appeals) states that he is instructed by the appellant not to pursue the appeals.

2. In the circumstances, while clarifying that we have not adjudicated the issues presented in the appeals, the appeals are dismissed as withdrawn.

(Pronounced in the open Court)


 (Justice G. Raghuram)
 President


 (Archana Wadhwa)
 Judicial Member


 (R.K. Singh)
 Technical Member